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## (2024) 10 UK CK 0059

## **Uttarakhand High Court**

Case No: First Bail Application No. 2010 Of 2024

Aneesh APPELLANT

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State Of Uttarakhand RESPONDENT

Date of Decision: Oct. 24, 2024

**Acts Referred:** 

• Narcotic Drugs & Psychotropic Substances Act, 1985 - Section 8, 21, 60

Hon'ble Judges: Ravindra Maithani, J

Bench: Single Bench

Advocate: Mohd. Safdar, S.C. Dumka

Final Decision: Allowed

## **Judgement**

## Ravindra Maithani, J

1. Applicant is in judicial custody in Case Crime No.115 of 2024, under Section 8/21/60 of the Narcotic Drugs and Psychotropic Substances Act, 1985

("the Actâ€), Police Station- Muni Ki Reti, District- Tehri Garhwal. He has sought his release on bail.

- 2. Heard learned counsel for the parties and perused the record.
- 3. According to the FIR, on 29.09.2024, 15.84 grams smack was allegedly recovered from the possession of the applicant.
- 4. It is the case of the applicant that he has been falsely implicated; there has been non-compliance of the provisions of the Act; there is no

independent witness to the alleged recovery; the alleged recovered quantity is less than commercial; he is not a previous convict.

5. Learned State Counsel would submit that the bail rejection order does not reveal any previous conviction of the applicant.

- 6. Having considered, this Court is of the view that it is a case fit for bail and the applicant deserves to be enlarged on bail.
- 7. The bail application is allowed.

satisfaction of the court concerned.

8. Let the applicant be released on bail, on his executing a personal bond and furnishing two reliable sureties, each in the like amount, to the